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- (v) Statement No. IV—Twenty- p third Session, 1958.
- First Statement—Twenty-fourth Session, 1959.

[See Appendix XXV, Annexure No. 2 to 7 for (i) to (vi).]

MESSAGE FROM THE LOK SABHA

THE FINANCE BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: -

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith a copy of the Finance Bill, 1959, as passed by Lok Sabha at its sitting held on the 22nd April, 1959.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

Sir, I lay the Bill on the Table.

ENQUIRY RE. CERTAIN ASSUR-ANCE GIVEN BY GOVERNMENT

SHRI BHUPESH GUPTA (West Bengal): Sir, an assurance was given that the statement regarding the foreign exchange that was granted for five years to Shri S. P. Jain would be submitted to us. I was also written to by the Ministry. But, I do not know, Sir, why this assurance has not been fulfilled. What is the reason for delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): I could not follow what he said.

MR. CHAIRMAN: Some assurance was given that the foreign exchange

trouble about Shri S. P. Jain, the nature of the thing, will be placed before the House.

the Lok Sabha

SHRI BHUPESH GUPTA: They have written to us but they have not fulfilled the assurance. Will the hon. Minister enlighten us?

MR. CHAIRMAN: It is a continuing process. He is looking into it.

SHRI BHUPESH GUPTA: Will it continue in the same way as our foreign exchange drain is continuing?

ENOUIRY RE. NOTICE OF A MOTION FOR PAPERS

SHRI B. D. KHOBARAGADE (Bombay): Under Rule 156 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I have given a notice of motion for papers regarding the closure of textile mills in Vidarbha in general and Model Mills, Nagpur in particular.

MR. CHAIRMAN: Simply because you give notice, it does not follow that you get the answer immediately. As soon as you give a notice, we send it to the Minister concerned and try to find out whether he will be able to give the information.

SHRI B. D. KHOBARAGADE: Since I gave the notice two days ago, it is time that I get the information.

MR. CHAIRMAN: And you have also been asked to state your facts more clearly.

SHRI B. D. KHOBARAGADE: I have already furnished the necessary information yesterday.

MR. CHAIRMAN: You cannot get the information so soon.

SHRI BHUPESH GUPTA (West Bengal): You have been kind enough to get it in the past. Would you kindly request your office to see as to in how many cases the Ministries i have not sent a reply to you?